

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.273 of 2013 & IA-369 of 2013**

**Dated: 07<sup>th</sup> November, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Essar Power Ltd. .... Appellant (s)**

**Versus**

**Gujarat State Petronet Ltd. & Anr. ... Respondent (s)**

**Counsel for the Appellant (s):** Mr. Gopal Jain, Adv.  
Mr. Rohit Gupta, Adv.  
Mr. Nilay Dave for ESSAR

**Counsel for the Respondent(s):** Mr. Aspi Kapadia, Adv.  
Mr. Piyush Joshi, Adv.  
Ms. Nimisha S. Dutta, Adv.  
Ms. Sumiti Yadava, Adv.  
Mr. Rakesh Dewan, Adv.

**ORDER**

We have heard Learned Counsel for the parties.

Admit the Appeal. Mr. Aspi Kapadia, Learned Counsel takes notice on behalf of Respondent No.-1 and Mr. Rakesh Dewan, Learned Counsel takes notice on behalf of the Respondent No-2 and are directed to file reply in respect of IA-369/2013 on or before 12.11.2013 after serving copy on the other side. Learned Counsel for Respondent No.1 submits that reply is ready and he will file it today in the Registry.

Post the matter for hearing in IA-369/13 **on 02.12.2013 at 2.30 P.M.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

pr/rt